Monitoring Committee for corruption in the tribal areas

1518. SHRI C.P. NARAYANAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that there is rampant corruption in the tribal areas where a lot of funds are being pumped but that is not reaching to the people;

(b) if so, the details thereof;

(c) whether Government has initiated to set up any monitoring committee to evaluate all the projects which are sanctioned for the tribal people; and

(d) if so, the details and the outcome?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) and (b) Most of the programmes of Ministry of Tribal Affairs are implemented through State/UT Governments. No State/UT Government has reported any information on rampant corruption in tribal areas. As such, this Ministry does not have any information regarding rampant corruption in tribal areas.

(c) and (d) Yes, Sir. The Ministry has appointed agencies for third party independent and concurrent monitoring and evaluation of the projects for the period 2010-2013 under 'Grant-in-Aid to Voluntary Organisations Working for Welfare of Scheduled Tribes'.

Allotment of land under Forest Right Act, 2006

1519. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that millions of tribal people living in forest have not been given land even after the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Right) Act, 2006 has been passed in Parliament;

(b) if so, the details of application received and land allotted, State-wise; and

(c) whether periodically monitoring about the Scheduled Tribe and other Traditional Forest Dwellers (Recognition of Forest Right) Act, 2006 is being done by Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) and (b) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, does not envisage allotment of land to the tribal people living in the forests. The Act only

Written Answers to

seeks to recognize and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded. According to the information received from the State/ UT Governments, till 31st October, 2012, a total of 32,36,539 claims were filed and 12,75,570 titles were distributed. Further, 14,603 titles were ready for distribution. The details of the claims filed, titles distributed and the extent of forest land for which titles have been distributed, as on 31st October, 2012 under the Act, State-wise, are given in Statement (*See* below).

(c) The Ministry of Tribal Affairs is monitoring the implementation of the Act in the country by obtaining the monthly progress reports from the States and UTs. Progress of implementation of the Act is also reviewed in the meetings held with the concerned officers of the State Governments and Union Territory Administrations periodically. The Ministry has organized five regional meetings and a National meeting on the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 this year in which the status of implementation of the Act was also reviewed.

Statement

State-wise details of the claims filed, titles distributed and the extent of forest land for which titles distributed under the Forest Rights Act, 2006

S1.	States/UTs	No. of claims	No. of titles	Extent of
No.	States/018	received	distributed/ready	forest land for
110.		leceived	distributed/ready	which titles
				distributed
				(in acres)
1	2	3	4	5
1.	Andhra Pradesh	3,30,479	1,67,797	14,51,223
2.	Arunachal Pradesh	-	-	-
3.	Assam	1,31,911	36,267	77,609.17 for
				34,286 titles#
4.	Bihar*	2,930	28	Not available
5.	Chhattisgarh	4,92,068	2,15,443	5,38,076.38 for
				2,14,918 titles#
6.	Goa	-	-	-

(As on 31.10.2012)

1	2	3	4	5
7.	Gujarat	1,91,592	40,029	43,097.79 for 37,923 titles#
8.	Himachal Pradesh*	5,688	7	Not Available
9.	Jharkhand	42,003	15,296	37,678.93
10.	Karnataka	1,63,320	6,288	10571.79
11.	Kerala	37,509	23,147	32,091
12.	Madhya Pradesh	4,63,532	1,70,910 distributed and 7,592 ready	6,45,737.65
13.	Maharashtra	3,44,330	99,368	6,35,915.57
14.	Manipur	-	-	-
15.	Meghalaya	-	-	-
16.	Mizoram	-	-	-
17.	Orissa	5,32,464	3,01,200	5,39,277.45
18.	Rajasthan	64,422	32,080	48,773.54
19.	Sikkim	-	-	-
20.	Tamil Nadu	21,781	3,723 ready	-
21.	Tripura	1,82,617	1,20,473	4,16,555.58 for 1,16,100 titles#
22.	Uttar Pradesh	92,433	17,705	1,39,778.04
23.	Uttarakhand	182	-	-
24.	West Bengal	1,37,278	29,532 distributed and 3,288 ready	16,608.05
25.	A and N Islands	-	-	-
26.	Daman and Diu	-	-	-
27.	Dadra abd Nagar Have	eli -		-
	Total	32,36,539	12,75,570 distributed	46,32,993.94
			and 14,603 ready	Acres for
				12,72,925 title

[RAJYA SABHA]

Unstarred Questions

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*The Governments of Bihar and Himachal Pradesh have not furnished information regarding extent of forest landfor which titles have been distributed.

[#] The Governments of Assam, Chhattisgarh, Gujarat, and Tripura have not furnished updated information regarding the extent of forest land in respect of all the titles that have been distributed.